

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO. 060/897/2017

Chandigarh, this the 3rd day of July, 2018

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

1. Sh. Subramanium S/o Late Sh. Manja Muttu, aged 48 years, H.No.#943, Vikas Nagar, Mauli Jagran, Chandigarh. Group C.
2. Silvi s/o Sh. Manja Muttu, H.No.#943, Vikas Nagar, Mauli Jagran, Chandigarh.
3. Smt. Laxmi Devi w/o Late Sh. Nagraj, H.No.#917, Vikas Nagar, Mauli Jagran, Chandigarh.

....APPLICANTS

(Argued by: Shri Jagdeep Jaswal, Advocate)

VERSUS

1. The Home Secretary, Chandigarh Admn.4th Floor, Union Territory Secretariat Building, Sector 9D, Chandigarh.
2. The Chief Engineer, Union Territory, Chandigarh, First Floor, Union Territory Secretariat Building, Sector 9D, Chandigarh.
3. The Executive Engineer, Horticulture Division No.2, Sector 23, Chandigarh.

....RESPONDENTS

(By Advocate: Shri Rajesh Punj)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

Mr. Jagdeep Jaswal, learned counsel for applicants, at the commencement of hearing, very fairly submitted that the present Original Application (O.A.), is not maintainable, as the applicants are impugning the reply to legal notice dated 19.10.2015 (Annexure A-1). However, he submitted that the matter is under active consideration at the hands of respondents. As such, he submitted that the instant O.A. be disposed of with a direction to the

respondents to take a final decision on the claim of applicants within a specified time.

2. Therefore, the O.A. is disposed of being not maintainable, in present form. However, respondents are directed to take a final decision on the claim of applicants as expeditiously as possible, but in any case, not later than 3 months, from the date of receipt of a certified copy of this order.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 03.07.2018

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